

**Through Video Conference via Cisco WebEx.**

CBI Case No. 68/2019  
CBI v. Yogi Raj & Ors. (Sarvkalyan CGHS)

15.07.2020.


**Present:-** Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.  
Dr. Sushil Kumar Gupta, counsel for accused Nos. 2, 8, 10 & 15.  
Sh. Bhavtosh Sharma, counsel for accused Nos. 6 & 7.  
Sh. S. K. Bhatnagar, counsel for accused Nos. 5 & 9.  
Sh. Abhishek Prasad, counsel for accused No. 14.

Some time is sought by the CBI to verify the factum of death of accused No. 3 Niranjan Kumar. Let the report in that regard be positively filed on the Court Email before the next date.

Re-list on 31.07.2020. The date of 06.08.2020 fixed by the office order No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 passed by the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi stands cancelled.

A copy of the order be sent to the computer branch for uploading the same on the website. Copy thereof be also provided to the counsels for the parties through approved mode.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.

  
(SANJAY GARG)  
Special Judge (PC Act) CBI-18,  
Rouse Avenue District Courts,  
New Delhi/15.07.2020.